

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**DFR NO. 1151 OF 2018**

**&**

**IA No.989 of 2018**

**Dated: 30<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Chandrapur Super Thermal Power Station**

**.... Appellant(s)**

**Versus**

**Bureau of Energy Efficiency & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Abhay S. Undal

Counsel for the Respondent(s) : --

**ORDER**

The learned counsel appearing for the Appellant prays that one week's time may kindly be granted to enable him to take instructions from the Appellant and make his submissions in the matter.

Submission made by the counsel appearing for the Appellant, as stated above, is placed on record.

List this matter on **13.08.2018** at the request of the learned counsel appearing for the Appellant to do the needful.

**(S. D. Dubey)**  
**Technical Member**

*Bn/pr*

**(Justice N. K. Patil)**  
**Judicial Member**